

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Petition(s) for Special Leave to Appeal (C) No(s). 19945-19946/2021

THE STATE OF GUJARAT

Petitioner(s)

VERSUS

JAMIA ULAMA-E-HIND GUJARAT & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 21-09-2022 These petitions were called on for hearing today.

For Petitioner(s)

Ms. Deepanwita Priyanka, AOR

For Respondent(s)

Mr. M. R. Shamshad, AOR

Mr. Arijit Sarkar, Adv.

Ms. Nabeela Jamil, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Despite due service, none appears on behalf of respondent no. 2.

Service is not complete in respect of respondent no. 4. However, learned counsel for respondent nos. 1 and 3 submits that caveat No. 6552/2021 was filed with respect to respondent no. 4 which does not find mention in the Office Report.

He further submits that he will also be filing vakalatnama on behalf of respondent No. 2. Accordingly, four weeks time, is granted to learned counsel to file vakalatnama on behalf of respondent no. 2 and counter affidavit on behalf of all the

respondents.

After the expiry of said period, if the proceedings are complete, matter shall be processed for listing before the Hon'ble Court as per rules.

Otherwise, list again on 09.11.2022.

S.P.S. LALER
Registrar